

(2021) 02 SEBI CK 0119

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 321 Of 2018

Suresh S. Mehta

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 23-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0119

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prachi Pandya, Kumar Desai, Mihir Mody, Arnav Misra, K. Ashar

Judgement

1. List this matter for hearing on 5th March, 2021. In the meanwhile, the learned counsel will file a clear copy of the impugned order which is at page

68 of the memo of appeal. Written submissions not exceeding three pages may also be filed.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.